GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

RAJYA SABHA UNSTARRED QUESTION NO. 1858 TO BE ANSWERED ON 5TH AUGUST, 2025

FINANCIAL ASSISTANCE TO PREGNANT WOMEN UNDER JSY

1858# SHRI NEERAJ DANGI:

Will the **Minister of HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) the details of complaints received by Government hospitals under the Janani Shishu Suraksha Karyakram (JSSK) regarding negligence during delivery and the action taken against the doctors and staff involved in these incidents, State-wise;
- (b) the details of the cash assistance provided to pregnant women under the Janani Suraksha Yojana (JSY), along with the number of Scheduled Caste/Scheduled Tribe women who received such assistance during the last two years, year-wise and State-wise; and
- (c) whether Government is considering to increase the amount of assistance provided, if so, the details thereof, and if not, the reasons therefor?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SMT. ANUPRIYA PATEL)

- (a): As per the information received from the States/UTs, complaints received by Government hospitals under the JSSK regarding negligence during delivery and the action taken against the doctors and staff involved in these incidents is placed at Annexure-I.
- (b) and (c): Janani Suraksha Yojana (JSY) implemented under the National Health Mission (NHM) is a safe motherhood intervention promoting institutional delivery among pregnant women including women from Scheduled Castes, Scheduled Tribes and Below Poverty Line (BPL) households. As on date, cash assistance provided under JSY along with eligibility criteria stands as per the Annexure II. The year-wise and State-wise details of the total number of pregnant women including Scheduled Caste/Scheduled Tribe women who received such assistance during the last two financial years, is placed at Annexure-III.

Annexure referred to in reply to part (a) of Lok Sabha Unstarred Q. No 1858 to be answered on 05.08.2025

Annexure I

uuii	during delivery and the action taken by States				
S. No.	States	JSSK complaint Received	Action Taken by States		
1	Assam	As informed by the State, nineteen complaints received on behavioural and treatment related issues.	_		
2	Haryana	As informed by the State, two complaints received regarding the issue of negligence.	The appropriate actions were initiated as per the inquiry committee constituted by State.		
3	Madhya Pradesh	As informed by the State, complaints were received regarding maternal deaths and negligence from district Damoh, Jabalpur, Chhatarpur, Neemuch, Sehore, Mandsaur and Bhopal.	State Health Department, conducted the enquiries and appropriate action has been taken including, issuing warnings and show cause notices, salary deduction and termination of the concerned staff.		
4	Maharashtra	As informed by the State, one complaint received on negligence during delivery under JSSK from Kalyan Dombivli Municipal Corporation.	State Health Department conducted the enquiry under Civil Surgeon, Thane and the treating Doctors were terminated with immediate effect.		
5	Meghalaya	As informed by the State, one complaint received against MCH Hospital, Jowai.			
6	Punjab	As informed by the State, sixteen complaints were received in last 2 years.	Four complaints have been resolved and remaining are under process as per information received from State Health Department.		
7	Rajasthan	As informed by the State, one complaints received regarding negligence during delivery.	The State Health Department conducted the Inquiry and action taken as per CCA rules.		

State wise complaints received by Government hospitals under JSSK regarding negligence during delivery and the action taken by States

S. No.	States	JSSK complaint Received	Action Taken by States
8	Uttar Pradesh	As informed by the State, six complaints regarding negligence during delivery from the district Chitrakut. One complaint regarding Maternal and Newborn death in Lok Bandhu Rajnarayan Combined Hospital (Lucknow), one regarding maternal death in Community Health Centre, Bilsi district Badaun and one newborn death in District Women's Hospital, Kanpur Dehat.	for the district Chitrakut. The appropriate action/s were taken as per the recommendation of the constituted committees against the staff including the

The States/UTs like; Andaman and Nicobar Islands, Andhra Pradesh, Arunachal Pradesh, Bihar, Chandigarh, Chhattisgarh, Dadra Nagar Haveli and Daman & Diu, Delhi, Goa, Gujarat, Himachal Pradesh, Jammu & Kashmir, Jharkhand, Karnataka, Kerala, Ladakh, Lakshadweep, Manipur, Mizoram, Nagaland, Odisha, Puducherry, Sikkim, Tamil Nadu, Telangana, Tripura and Uttarakhand have informed that no complaints were received by Government hospitals under the JSSK regarding negligence during delivery.

Source: Information received from States/UTs.

Annexure referred to in reply to part (b) and (c) of Lok Sabha Unstarred Q. No 1858 to be answered on 05.08.2025

Annexure II

Cash Assistance and Eligibility Criteria under JSY

Category	Rural area (In Rs.)	Urban area (In Rs.)	Eligibility
Financial Assistance for Inst	titutional De	livery	
Low Performing States (LPS)*	1400	1000	Available to all women regardless of age and number of children for delivery in government / private accredited health facilities.
High Performing States (HPS)**	700	600	Available only to BPL/SC/ST women regardless of age and number of children for delivery in government / private accredited health facilities.
Financial Assistance for Home Delivery			
Low and High Performing States	500	500	Available only to BPL women (regardless of age and number of children) who prefer to deliver at home.

^{*} Low Performing States (LPS) are the States/UTs which have low institutional delivery rates, namely, Assam, Bihar, Chhattisgarh, Jharkhand, Jammu & Kashmir, Ladakh, Madhya Pradesh, Odisha, Rajasthan, Uttar Pradesh and Uttarakhand.

^{**} High Performing States (HPS) are the remaining States/UTs where the levels of institutional delivery are satisfactory.

Annexure referred to in reply to part (b) and (c) of Lok Sabha Unstarred Q. No 1858 to be answered on 05.08.2025

Annexure III

S. No.	States/UTs	FY 2023-24	FY 2024-25
1	Andaman and Nicobar Islands	226	220
2	Andhra Pradesh	2,54,588	2,16,235
3	Arunachal Pradesh	17,847	15,422
4	Assam	3,28,013	3,36,999
5	Bihar	13,70,438	12,97,892
6	Chandigarh	203	268
7	Chhattisgarh	3,58,625	3,48,414
8	Dadra Nagar Haveli and Daman & Diu	2,474	2,147
9	Delhi	3,648	5,200
10	Goa	372	592
11	Gujarat	2,25,784	1,23,259
12	Haryana	31,587	36,666
13	Himachal Pradesh	8,987	10,825
14	Jammu & Kashmir	63,536	1,43,783
15	Jharkhand	4,79,039	4,56,708
16	Karnataka	4,02,122	3,37,030
17	Kerala	49,884	61,447
18	Ladakh	3,241	3,267
19	Lakshadweep	770	1,449
20	Madhya Pradesh	10,16,205	9,28,552
21	Maharashtra	3,70,408	3,47,926
22	Manipur	2,330	13,168
23	Meghalaya	18,050	17,834
24	Mizoram	13,491	6,144
25	Nagaland	11,730	13,548

Year-wise and State/UT-wise number of Janani Suraksha Yojana (JSY) beneficiaries			
S. No.	States/UTs	FY 2023-24	FY 2024-25
26	Odisha	4,21,699	3,75,315
27	Puducherry	5,290	5,455
28	Punjab	57,012	48,934
29	Rajasthan	10,40,390	9,08,678
30	Sikkim	2,800	2,838
31	Tamil Nadu	3,07,030	4,04,083
32	Telangana	2,85,608	2,44,466
33	Tripura	16,235	15,898
34	Uttar Pradesh	25,68,228	24,38,662
35	Uttarakhand	78,828	69,326
36	West Bengal	4,38,261	3,76,675
	Total	1,02,54,979	96,15,325

Source: Data as reported in quarterly report by States/UTs.